

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**“KRISH (RAIPUR) HOTELS PRIVATE LIMITED”**

<b>SN</b>	<b>RELEVANT PARTICULARS</b>	
1.	NAME OF CORPORATE DEBTOR	<b>KRISH (RAIPUR) HOTELS PRIVATE LIMITED</b>
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	<b>February 17, 2009</b>
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	<b>Registrar of Companies, West Bengal, Kolkata (under Companies Act, 1956)</b>
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	<b>U55101WB2009PTC132828</b>
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	<b>Perfect Chambers 36, Ganesh Chandra Avenue, Kolkata – 700013 (WB)</b>
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	<b>30.09.2019 (As per Order of Hon'ble National Company Law Tribunal, Kolkata in C.P. (IB) No. 28/KB/2019) (Downloaded on 09.10.2019)</b>
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	<b>28.03.2020 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)</b>
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	<b>Name: Amit Chandrashekhar Poddar Registration No.: <u>IBBI/IPA-001/IP-P00449/2017-18/10792</u></b>
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	<b>Address: 'AKSHAT', 7, Vijay Nagar, Katol Road, Opp. NCC Office, Nagpur – 440013 Email: amitpoddar.ca@gmail.com</b>
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	<b>Address: Meera Apartments, 3<sup>rd</sup> Floor, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur – 440012 Email: <u>cirp.krish@gmail.com</u></b>
11.	LAST DATE FOR SUBMISSION OF CLAIMS	<b>14.10.2019 (14 days from date of appointment of Interim Resolution Professional i.e. 30.09.2019)</b>
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	<b>Not Applicable</b>
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	<b>Not Applicable</b>
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT:	<b>Web Link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) Physical Address: Not Applicable</b>



Notice is hereby given that the National Company Law Tribunal, Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process of **“KRISH (RAIPUR) HOTELS PRIVATE LIMITED”** on **30.09.2019**.

The Creditors of **“KRISH (RAIPUR) HOTELS PRIVATE LIMITED”** are hereby called upon to submit their claims with proof on or before **14.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry No. 13 to act as a authorized representative of the class [specify class] in form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: October 10, 2019**

**Place: Kolkata**



*Amit Chandrashekhar Poddar*  
**Amit Chandrashekhar Poddar**  
**Interim Resolution Professional**